

Apart from this, financial assistance is also being provided by Ferrous Scrap Committee for purchase of necessary equipment by shipbreakers and by MSTC by giving bill discounting facilities.

Technical Committee on Textiles

7139. SHRI MOHANBHAI PATEL : Will the Minister of SUPPLY AND TEXTILES be pleased to state :

(a) whether the technical committee on textile has submitted its report;

(b) if so, the details of the recommendations thereof; and

(c) the steps Government have taken to implement those recommendations ?

THE MINISTER OF STATE OF THE MINISTRY OF SUPPLY AND TEXTILES (SHRI CHANDRASHEKHAR SINGH) : (a) The Expert Committee on the Textiles Industry under the Chairmanship of Secretary, Department of Textiles, has submitted its report to the Government on 27th April, 1985.

(b) and (c). Since the report of the Expert Committee is one of the inputs for the textile policy, which is under formulation, it would not be in public interest to furnish the details of the recommendations.

Arrest of Persons Under COFEPOSA

7140. SHRI BANWARI LAL PUROHIT :
DR. G.S. RAJHANS :

Will the Minister of FINANCE be pleased to state :

(a) whether the Directorate of Revenue Intelligence, Bombay has recently arrested some persons who were having alleged link between India and International Smuggling Syndicates under the Conservation of Foreign Exchange and Prevention of Smuggling Act (COFEPOSA);

(b) if so, the details of the persons involved and details of the items seized; and

(c) the steps contemplated by Government in this regard against the involved persons ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDANA POOJARY) : (a) and (b). The officers of the Bombay Zonal Unit of the Directorate of Revenue Intelligence arrested thirteen persons, including one Haji Oomar Ahmed alias Haji Oomer alias Oomer Malbari alias Bhai, Faizand A. G. Parkar and Ibrahim Mohideen in connection with the seizure of textiles and audio cassettes of foreign origin worth Rs. 60.68 lakhs effected on 4-2-1985. In connection with this case, Haji Oomar Ahmed, Farzand A. G. Parkar and Ibrahim Mohideen were also detained under COFEPOSA Act under the orders passed by the Government of Maharashtra.

(c) Apart from departmental proceedings for the confiscation of the contraband goods in question and imposition of penalties on the persons concerned under the Customs Act, 1982, appropriate action as warranted under law will be taken against the persons involved.

Raids by Income Tax Department on Steel Traders of Delhi and Bombay

7141. SHRI RAM BHAGAT PASWAN : Will the Minister of FINANCE be pleased to state :

(a) whether the Intelligence wing of the Income Tax Department has recently raided the office and residential premises of some steel traders in Delhi and Bombay;

(b) if so, the details of such traders whose residential premises were raided; and

(c) the action taken or proposed to be taken against the income tax defaulters ?